The Tripura Scheduled Tribes and Scheduled Castes Stipend (for Training under Village and Small Industries) Rules, 1979



TRIPURA



GAZETTE

Published by Authority

EXTRAORDINARY ISSUE

Agartala, Friday, March 6, 1980 A. D. Phalguna 16, 1901 S. E.

PART-I—Orders and notifications by the Government of Tripura, the High Court, Government Treasury etc.

Government of Tripura
Department of Labour.

No. F. 87(30)/LAB/MWC/SE/78 Dated, Agartala, the 5th February, 1980.

CORRIGENDUM

In partial modification of this Department Notification of even number dated the 20th January, 1979 published in the Extraordinary Issue of the Triputa Gazette dated 30. 1. 79 in Serial No. 2 of the Column "REPRESENTATIVE OF EMPLOYEES" the name of "Shri Sailen Das" be substituted by "Shri Sailen Dey".

K. C. SINHA

Deputy Secretary,

Government of Tripura.

Government of Tripura Department of Labour.

No. F. 87(30)/LAB/MWC/SE/78 Dated, Agartala, the 5th February, 1980.
NOTIFICATION

In partial modification of this Department Notification of even number dated the 20th January, 1979 published in the Extraordinary Issue of the Tripura Gazette on 30. 1. 79, the State Government, hereby extend the terms of the said Committee upto 31st March, 1980.

K. C. SINHA
Deputy Secretary,
Government of Tripura,

Government of Tripura

Department of Welfare for Sch. Tribes & Scheduled Castes.

Notification No. 4749 TW/46-7/80

Dated, Agartala, the 14th Feb. 1980

NOTIFICATION

The Governor of Tripura is pleased to make the following rules to regulate the award of stipend to the Scheduled Tribes and Scheduled Castes trained on Tailoring, Weaving, Bee-keeping, New Model Charka Spinning, Cane and Bamboo Craft and carpentry training under Village and Small Industries schemes, namely:—

- 1. Short title and commencement :-
 - (i) These rules may be called the Tripura Scheduled Tribes and Scheduled Castes stipend (for Training under Village and Small Industries) Rules, 1979.
 - (2) They shall be deemed to have come into force on and from the first day of April 1977.

A Definition.

In these rules unless the context otherwise requires,--

- (a) 'Block Development Officer' means the Block Development Officer posted in a Block in Tripura;
- (b) "Director" means the Director of Welfare for Scheduled Tribes and Scheduled Castes, Tripura,
- (a) "District Tribal Welfare Officer" means the District Tribal Welfare Officer posted in a District in Tripura;
- (d) "Extension Officer" means the Extension Officer posted in a Block/Project in Tripura;
- (a) "Instructor" means the Instructor posted in a training centre.
- (f) "Project Executive Officer" means the Project Executive officer posted in a Tribal Development Block in Tripura;
- (g) "Scheduled Caste" means such Caste as specified by order made by the President under Article 341 (1) of the Constitution of India as modified any law made by the Parliament from time to time in so for as the specification pertains to the State of Tripura;
- (h) "Scheduled Tribes" means such tribes as specified by order made by the President under Article 342 (1) of the Constitution of India as modified any law made by the Parliament from time to time in so far as the specification pertains to the State of Tripura.

- (2) Continued entitlement to stipend will depend on regularity & discipline shown during the training period.
- 9. The payment of stipend during absence.
 - (1) Subject to Sub-rule (2), no trainees shall be entitled to stipend during his absence in training under these rules.
 - (2) If the absence of a trainee during training is due to illness supported by a Medical certificate from a Medical Officer employed under the State Government a trainee shall be entitled to full stipend if the absence dose not exceed three working days in a month and half stipend if the absence does not exceed six working days in a month.

10. Bond.

A selected trainee along with his parents/guardian shall sign an agreement bond to that effect that the trainee shall not leave the training course in the midst of the session and that after completion of the training he shall apply his acquired knowledge in the trade.

11. Employment.

The Government shall be in no way responsible to provide employment to any trainee after completion of the training. Trainers may, however, form a Co-operative Society and take up production scheme under self limployment programme.

12. Stipend sanctioning Authority.

The Block Development Officer/Project Executive Officer of the respective area shall be competent to sanction stipend under these rules.

13. Vanue of Training.

The Training shall be conducted in centres as decided by the Block Development Officer/Project Executive Officer with the approval of Director.

14. Mode of application.

The application for stipend in the plain paper shall be submitted to the Block Development Officer/Project Executive Officer of the area where the candidate resides.

15. Mode of payment of stipend.

Subject to other conditions of these rules the stipend shall start from the month in which the admission in the training centre is obtained. All payments of stipend shall be made directly through the head of the training centre in which the trainee is being trained.

By Order of the Governor, Sd/-Illegible Deputy Secretary to the Government of Tripura.

3. Application.

These Rules shall be applicable for regulating the stipend to the Scheduled Tribes and Scheduled Castes trainees on Tailoring, Weaving, Beekeeping, New Model Charka Spinning and Cane and Bamboo Crafts and carpentry under Village and Small Industries.

4. Eligibility.

- (1) Stipend shall be admissible to the trainees attending training in Tailoring, Weaving, Bee-keeping, New Model Charka spinning and Cane and Bamboo Crafts and carpentry;
- (2) The trainee shall not be in full time employment:
- (3) The trainee should not be in receipt of any other stipend under any other scheme under Village and Small Industries;
- (4) The trainees should be within the age of 18 to 45 years on the first day of January of the year of training;
- (5) The trainee shall be permanent resident of the State of Tripura;
- (6) The trainees selected should be able to read and write Bengali & or English.

5. Selection.

The candidates for training shall be selected as per the procedure prescribed in each seheme.

6. Number of stipend.

The number of stipends during the year shall be determined by the State Government on the basis of requirement and fund available for the purpose.

7. Duration.

(1) The duration of stipend and training shall be as follows:-

Training in Tailoring
Training in Weaving
Training in Cane & Bamboo
crafts
Training in Bee-keeping
Training in New Model Charka
Spinning
Training in carpentry
12 months.
12 months.

(2) Duration of the Training Course may be changed by the State Government from time to time.

8. Rate of Stipend.

(1) The trainee shall be entitled to a stipend of Rs. 75/- per month from the date of joining the training. The rate of stipend will be fixed by the State Government from time to time.

Government of Tripura Department of Labour.

No. F. 87(33)/LAB/MW/MT/78 Dated, Agartala, the 5th February, 1980.

NOTIFICATION

In partial modification of this Department Notification of even number dated the 5th February, 1979 published in the Extraordinary Issue of Tripura Gazette, on 13. 2. 79. the State Government, hereby extend the terms of the Committee upto 31st March, 1980.

K. C. SINHA
Deputy Secretary,
Government of Tripura.

Printed at the Tripura Government Press. Agartala.